

give financial assistance to the Tata Iron and Steel Company for assisting the company's six year plan of development?

The Minister of Planning and Irrigation and Power (Shri Nanda): The matter is still under consideration of Government.

Dr. Ram Subhag Singh: May I know the chief features of the plan submitted by the Tatas?

Shri Nanda: Where is the scheme submitted by the Tatas to the Government?

Dr. Ram Subhag Singh: May I know

Mr. Speaker: He may go to the next question—the matter is under consideration.

Dr. Ram Subhag Singh: But I want to know whether the Government is still interested in actively pursuing the project of setting up two additional nationalised factories.

Shri Nanda: That is also under consideration.

COLLERY WORKERS' DISPUTE

*1194. **Dr. Ram Subhag Singh:** (a) Will the Minister of Labour be pleased to state whether the dispute between the management of Collieries and their labourers regarding full pay and allowances for holidays on the 15th August, 1950, 26th January, 1951, 15th August, 1951 and 26th January, 1952 has been settled?

(b) If not what steps do Government propose to take in regard to settling that dispute?

The Minister of Labour (Shri V. V. Giri): (a) and (b). The dispute has been referred to the Industrial Tribunal, Dhanbad for adjudication on the 8th May 1952.

Dr. Ram Subhag Singh: May I know the number of collieries and of workmen involved in this dispute?

Shri V. V. Giri: Notice, Sir.

Shri B. S. Murthy: May I know whether pending the enquiry any intermediate steps are being taken to do justice to the workers who have complained?

Mr. Speaker: Order, order. The question is not clear. What he means is something by way of relief or something by way of granting higher pay etc.?

Shri B. S. Murthy: By way of relief.

Shri V. V. Giri: It is a dispute that has been referred to the Tribunal and the Tribunal must decide the matter. Pending that what is it that we are expected to do?

Mr. Speaker: Yes, the matter is left to the Tribunal now.

हिराकुड बांध परियोजना

*११९५ श्री जांघड़े : क्या सिंचाई तथा विद्युत मंत्री यह बतलाने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात का पता है कि हिराकुड बांध परियोजना के अधीन विविध निर्माणों के सम्बन्ध में निर्माण के निजी ठेकों की भी अनुमति दी गई है;

(ख) क्या सरकार को ऐसी कोई शिकायत मिली है कि ये निजी ठेकेदार श्रमिकों को तीन-चार महीनों तक मजूरी नहीं देते या उनको कभी भी मजूरी नहीं देते या उन के जाली हस्ताक्षर बना कर पैसा एंठते हैं;

(ग) क्या यह सच नहीं है कि एक टोकरा मिट्टी ले जाने या बांध की मिट्टी खोदने आदि के लिये सरकार ने दस पैसे की न्यूनतम मजूरी निश्चित कर दी है पर ये निजी ठेकेदार श्रमिकों को १-१/२ पैसे या उस से भी कम चुकाते रहे हैं ; और

(घ) यदि उपर्युक्त भाग (ग) का उत्तर स्वीकारात्मक हो, तो क्या सरकार ने इस विषय में कोई जांच करवाई है ?

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) The Member presumably wants to know whether works on the Hirakud Dam